

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

STARRED QUESTION NO.330

TO BE ANSWERED ON THE 24TH MARCH, 2017

COMPENSATION TO FAMILIES OF MARTYRED DEFENCE PERSONNEL

*330. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of DEFENCE ज़कक ea=h
be pleased to state:

- (a) whether the Government has database of families of martyred defence personnel and if so, the details thereof;
- (b) the details of compensation, including employment provided to next of kin of those martyred during the last two years and the current year, State / UT and year-wise; and
- (c) whether the Government proposes to provide uniform compensation to the families of all martyrs irrespective of branch or battalion of the forces they belong to and if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE

ज़कक ea=h

(SHRI ARUN JAITLEY)

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(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 330 FOR ANSWER ON 24.3.2017

(a) to (c): The number of war widows registered with Zila Sainik Welfare offices (as on 31.12.2016) is at Annexure-I. The information on compensation payable to the Next of Kins (NoKs) of the casualties is placed at Annexure-II. Out of total reserve vacancies for armed forces personnel in PSUs and Banks, 4.5% is specifically reserved for war widows / disabled personnel.

There is no distinction in grant of compensation based on branch or battalion of the deceased defence personnel.

ANNEXURE-I REFERRED IN THE REPLY GIVEN IN PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 330 FOR ANSWER ON 24.3.2017

SL. NO.	CENSUS OF WAR WIDOWS REGISTERED ZILA SAINIK WELFARE OFFICES AS ON 31 DEC 2016																
	NAME OF RAJYA SAINIK	ARMY				NAVY				AIR FORCE				GRAND TOTAL			
		Offrs	JCOs	Ors	Total	Offrs	JCOs	Ors	Total	Offrs	JCOs	Ors	Total	Offrs	JCOs	Ors	Total
1	ANDHRA PRADESH	3	3	182	188	0	0	0	0	0	0	0	0	3	3	182	188
2	ARUNACHAL PRADESH	0	0	1	1	0	0	0	0	0	0	0	0	0	0	1	1
3	ASSAM	1	17	155	173	0	0	1	1	0	0	2	2	1	17	158	176
4	BIHAR	8	21	249	278	1	13	24	38	1	14	23	38	10	48	296	354
5	CHHATISGARH	2	0	11	13	0	0	0	0	0	0	0	0	2	0	11	13
6	GOA	1	0	1	2	0	0	0	0	0	0	0	0	1	0	1	2
7	GUJARAT	2	0	18	20	0	0	0	0	0	0	0	0	2	0	18	20
8	HIMACHAL PRADESH	10	51	861	922	0	2	12	14	0	0	2	2	10	53	875	938
9	HARYANA	45	69	1101	1215	0	4	12	16	0	4	8	12	45	77	1121	1243
10	JAMMU & KASHMIR	9	46	361	416	0	0	1	1	0	0	0	0	9	46	362	417
11	JHARKHAND	4	7	100	111	0	0	8	8	0	0	0	0	4	7	108	119
12	KARNATAKA	27	13	225	265	0	0	0	0	2	1	1	4	29	14	226	269
13	KERALA	15	31	233	279	2	1	6	9	0	0	2	2	17	32	241	290
14	MADHYA PRADESH	6	13	176	195	0	0	0	0	2	0	0	2	8	13	176	197
15	MAHARASHTRA	19	48	655	722	1	5	7	13	7	0	0	7	27	53	662	742
16	MANIPUR	3	14	98	115	0	0	3	3	0	1	1	2	3	15	102	120
17	MEGHALAYA	1	3	15	19	0	0	0	0	0	0	0	0	1	3	15	19
18	MIZORAM	0	1	10	11	0	0	0	0	0	0	0	0	0	1	10	11
19	NAGALAND	1	0	9	10	0	0	0	0	0	0	0	0	1	0	9	10
20	ORISSA	0	0	27	27	0	0	0	0	0	0	1	1	0	0	28	28
21	PUNJAB	16	85	918	1019	1	7	11	19	2	2	8	12	19	94	937	1050
22	RAJASTHAN	46	85	1129	1260	0	0	3	3	4	0	0	4	50	85	1132	1267
23	SIKKIM	0	0	2	2	0	0	0	0	0	0	0	0	0	0	2	2
24	TAMILNADU	14	26	210	250	0	0	2	2	0	0	0	0	14	26	212	252
25	TRIPURA	0	0	5	5	0	0	0	0	0	0	0	0	0	0	5	5
26	UTTARAKHAND	34	96	1281	1411	0	1	3	4	1	0	0	1	35	97	1284	1416
27	UTTAR PRADESH	107	55	1424	1586	0	0	0	0	0	0	0	0	107	55	1424	1586
28	WEST BENGAL	12	15	131	158	2	0	2	4	2	0	2	4	16	15	135	166
29	ANDAMAN & NICOBAR	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	CHANDIGARH	21	0	7	28	0	0	1	1	1	0	0	1	22	0	8	30
31	DELHI	16	1	16	33	1	0	0	1	1	0	0	1	18	1	16	35
32	PONDICHERRY	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	TELANGANA	4	0	25	29	0	0	0	0	0	1	0	1	4	1	25	30
	TOTAL	427	700	9636	10763	8	33	96	137	23	23	50	96	458	756	9782	10996

ANNEXURE-II REFERRED IN THE REPLY GIVEN IN PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 330 FOR ANSWER ON 24.3.2017

Details of compensation payable to the Next of Kins (NoKs) of the Battle Casualty (Fatal):

- (a) Liberalized Family Pension (LFP) as applicable to Battle Casualty which is equal to emoluments last drawn by the deceased individual.**
- (b) Death-cum-Retirement Gratuity which is based on length of service rendered and emoluments last drawn by the deceased individual.**
- (c) Ex-gratia lump sum compensation from central Government are as under:**

S. No.	Details	With effect from 1.1.2006 (in Rs.)	With effect from 1.1.2016 (in Rs.)
(i)	Death occurring due to accidents in course of performance of duties.	10 Lakhs	25 Lakhs
(ii)	Death in the course of performance of duties attributed to acts of violence by terrorists, anti-social elements etc.	10 Lakhs	25 Lakhs
(iii)	Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates.	15 Lakhs	35 Lakhs
(iv)	Death occurring while on duty in the specified high altitude, inaccessible border posts, on account of natural disasters, extreme weather conditions.	15 Lakhs	35 Lakhs
(v)	Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country.	20 Lakhs	45 Lakhs

- (d) Other benefits like Education Concession Card and Travel Concession Card.**
- (e) Other assistance provided from insurance/welfare funds maintained by the respective services.**
